

flame cutting work on a piece of cotton waste on the cement floor of the oil test bed which, in turn, spread to the light diesel oil in the transformer tanker. The fire was brought under control after three hours. There was no loss of life but some workers, who assisted in the fire fighting operations, were affected by the heat. They were taken to the hospital and discharged after first aid treatment. All the injuries were minor. The oil in the transformer tank and some aluminium sheets of the roof directly above the place of accident were damaged. A preliminary estimate of the loss of property is about Rs. 30,000/- but the same is being correctly assessed by an Enquiry Committee consisting of Senior Officers of the Plant.

#### Indo-Soviet Trade Agreement

136. { Shri D. C. Sharma;  
Shri Hem Raj;  
Shri Bibhuti Mishra;  
Shri Yashpal Singh;  
Shri P. C. Borooah:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether a new trade agreement is proposed to be signed between India and the Soviet Union; and

(b) if so, the details thereof?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) It is proposed to enter into a new five year trade and payments agreement with Soviet Union as the present agreement expires at the end of 1963. A team of Soviet officials are expected to arrive in India shortly, to finalise arrangements for the new agreement.

#### Small Industry

137. Shri Rameshwar Tantia: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any proposal to change the definition of small in-

dustry so as to cover industrial units with capital assets upto Rs. 10,00,000; and

(b) if so, the reasons therefor?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). There was a proposal to revise the definition of small scale industries so as to cover industrial units with capital assets upto Rs. 10 lakhs. It has however been decided to shelve the proposal for the time being in view of the national emergency.

#### Imports and Exports by S.T.C.

138. Shri Rameshwar Tantia: Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity and value of imports and exports made by the State Trading Corporation during 1962; and

(b) the break-up, commodity-wise and country-wise?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). Information is being collected and will be laid on the Table of the House.

#### Engineering Industries

139. { Shri Hem Barua;  
Shri Indrajit Gupta;  
Shrimati Savitri Nigam:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that 50 per cent of the installed capacity of engineering industries in the country is lying unutilised; and

(b) if so, what steps Government have taken to bridge this gulf?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) It is not correct to say that 50% of installed capacity in engineering industry as a whole is lying unutilised in the country. The percentage of utilization of capacity varies

from industry to industry and from unit to unit, depending on a variety of factors.

(b) Government are doing their best, within the available foreign exchange resources, to meet the requirements of imported raw materials, components, etc. of the established industries. Maintenance requirements are given high priority while making allocations of foreign exchange and indigenous raw materials.

#### **Quota of Cement allotted to States**

**140. Shri Hem Raj:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the quota of cement that has been allocated to different States and Union territories from the different factories for 1963-64; and

(b) whether it is a fact that heavy shortage of cement occurs in the Punjab State and most of the development works have been held up due to it?

**The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi):** (a) The cement quota for different States and Union Territories is decided on a quarterly basis. The quota for the first quarter of 1963-64 will be allocated shortly. The quota is distributed among the most convenient factories on the receipt of destination-wise break-up from the State Government or authorities subordinate to them and it is ensured that, to the extent possible, all factories receive sufficient orders, that available transport capacity is most judiciously utilized and that the eventual movement of cement does not involve irrational and unnecessary movements.

(b) There is an overall shortage of cement in the country and the allocation made to States is less than their reported demand. The State Governments have, therefore, been

advised to meet different demands on their relative essentiality and priority. No report about the development works being held up due to shortage of cement has been received from the Government of Punjab.

#### **All-India Bar Council**

**141. Shri Hem Raj:** Will the Minister of Law be pleased to state:

(a) whether the All-India Bar Council has been constituted and whether it has framed its rules;

(b) whether the State Bar Councils have framed their rules; and

(c) if so, whether copies of the Rules will be laid on the Table?

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** (a) The Bar Council of India was constituted on the 18th August, 1962. It has framed Rules under section 15 of the Advocates Act, 1961, which were published in the Gazette of India Part III Section 4, dated the 29th December, 1962.

(b) Rules under section 28 of the Advocates Act, 1961 have been framed by the following State Bar Councils:—

1. The Bar Council of Madras.
2. The Bar Council of Gujarat.
3. The Bar Council of Maharashtra.
4. The Bar Council of Assam.
5. The Bar Council of Punjab.
6. The Bar Council of Orissa.
7. The Bar Council of Bihar.
8. The Bar Council of Mysore.
9. The Bar Council of Rajasthan.
10. The Bar Council of Kerala.

The Draft Rules framed by most of the other State Bar Councils are pending with the Bar Council of India for its approval.

(c) A copy of the Rules framed by the Bar Council of India is placed on the Table of the House. [Placed in Library, see No. 848/63]. Copies of